

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)-02/(ND)/2018

In the matter of
Abhilasa Dealmark (P) Limited

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 09.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner /applicant : Mr. Manoj Kumar Garg, Advocate

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Heard.

Order reserved.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018